

[13 August, 2001]

RAJYA SABHA

Inspection of RPG life Sciences

2366. SHRI MUNAVVAR HASAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is fact that an inspection under Section 209A of the Companies Act was ordered in respect of R.P.G. Life Sciences for Squandering investor's money;

(b) if so, the details and findings of the probe; and

(c) the action taken against the company?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY): (a) to (c) Yes sir, inspection in respect of M/s R.P.G. Life Sciences was ordered under Seciton 209A of the Companies Act, 1956. On the basis of inspection report order for filing procecuton for contravention of the provisions of Section 372 of the Act has been issued. Violation of the provisions of Section 217(2A) and Section 211 read with Schedule VI of the Act have also been pointed out in the inspection report for which the Registrar of Companies has been advised to issue Show Cause Notices.

Pending cases in various Courts

2367. SHRI ANANTRAY DEVSHANKER DAVE: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether there is huge pendency of cases in the vairous courts;

(b) whether the Chief Justice of India held the executive mainly responsible for this pendency; and

(c) if so, the steps being taken to expendite disposal of cases?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY): (a) Yes, Sir. There is huge pendency of cases in the various courts except in the Supreme Court.

There were 22,047 cases pending in the Supreme Court as on 28.2.2001, 35.16 lakh cases pending in the High Courts as on 30.9.2000 and 2.03 crore cases pending in the Subordinate Courts of the County as in June, 2000.

(b) The Chief Justice of India has never held the executive mainly responsible for the pendency of cases in the various Courts. However, His